

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

IA 1673/2024 (NEW IA) IN C.P. (IB)/1026(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **AVENUE SUPERMARTS LIMITED VS SSSC
ESCATICS PRIVATE LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1673/2024

Ld. Counsel for the Applicant informs that the order dated 5th June, 2023 was passed recording that in view of the settlement the petition was dismissed as withdrawn. However, the petition was withdrawn by the Petitioner de-hors any settlement having been taken place. Accordingly, seeks expunging the words.

In view of this, the order dated 5th June, 2023 is modified by deleting the words “both parties have settled the matter” The remaining order shall remain the unaltered.

Accordingly, IA 1673 of 2024 is **allowed** and **disposed of**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh